Annexure 3

Name of the Corporate debtor: M/s. Dharti Dredging and Infrastructure Limited; Date of commencement of CIRP: 05.04.2022; List of Creditors as on: 03.01.2023

Name of Credit Name	List of secured financial creditors (other than financial creditors belonging to any class of creditors) Details of claims Amount Amount Amount															
2 Federal Bank F-2 26,04,2022 457148451 FORM C A 197448451 FORM C September of Control International Control I	S No	Name of Creditors		Date of	Amount	claim				related	voting share in	of contingen	of any mutual dues, that	of claim not	of claim under verificatio	Remarks if any
present and future ranking parapasas with other working apatial enders in consortium of \$81 and 101. Billyhyothecation of stock and receivable on parigass basis. Giptra charge on parigass basis among the member banks of consortium by way of hypothecation of all dredgers and first charges on parigass basis among them among other member banks of consortium on ununembered flued assets both present and future valued at Rs 63.0 cross (1970) so on 31.03.2015. State the company held by the promotors and associates. 3 ICICI Bank F-3 22.04.2022 1017024100 1017024100 FORM. The entire claim amount is covered by the below securities. The value of the securities are as below. 1. First parn pass without enconsortium working capital lendrisapportioned value of ICIC Bank. Rs 1.538.0 million-calculated based on provisional financial for Project Provisional Project Provisional Project Proje	1	State Bank of India	F-1	19.04.2022	1477948257	1477948257	FORM C	L & B-Rs.5,24,23,554/dated 05.01.2022.	Rs.147,79,48,256.51	NO	50.064	0	NIL	0	0	
securities. The value of the securities are as below. 1. First pari passu charges on entire curren assets of DILI along with other consortium working capital lenders on provided fixed the securities are as below. 1. First pari passu charges on entire unencumbered movable fixed assets of DDIL (1 dredgers) along with other consortium working capital lenders(apportioned value of ICICI Bank -Rs. 158.2 million-calculated based on valuationeport dated March 30,2021). 3. Equitable mortage on the office building of DDIL situated at 6-3-113/2. 2. DDIL Bhavan, B.S. Maktha, Begumpet along with other consortium working capital lenders(apportioned value of ICICI Bank -Rs. 17-million-calculated based on valuation proof taded March 30,2021). 4. Unique to the securities are as below, (corporate guarantors) and the entire facility amount along with overdue amounts if any: (v) Details or guarantors: 1. Viraj Marine Project Private Limited(Corporate guarantor), registered at Plot No. 148, Survey No. 69/1, Ravi Colony, Trimulgherry, Secunderabad, Hyde rabad, Fleangana-Souotis. 2. Wh. Alejandra, Vol. 69/1, Ravi Colony, Trimulgherry, Hyderabad, Flavai Colony, Trimulgherry, Hyderabad, Flavai Colony, Trimulgherry, Hyderabad, Flavai Colony, Trimulgherry, Edulation and Plot No. 148, Survey No. 69/1, Ravi Colony, Trimulgherry, Hyderabad, Flavai Colony, Trimulgherry	2	Federal Bank	F-2	26.04.2022	457148451	457148451	FORM C	present and future ranking paripassu with other working capital lenders in consortium of SBI and ICICI. B)Hypothecation of stock and receivable on paripassi basis. C)First charge on parripasu basis among the member banks of consortium by way of hypothecation of all dredgers abd First charges on paripassu basis among other member banks of consortium on ununencmbered fixed assets both present and future valued at Rs 96.30 crors (WDV) as on 31.03.2015. D)Paripassu charges on 55.13 lakhs equity shares at Rs 10/each of the company held by the promotors and	45,71,48,451.41 (Rupees forty five crores seventy one lakhs forty eight thousend four hundred fifty one and Paisa forty one only) The table containing the details of the computation of the amount of the total claim in annexed herewith as S.No.26 in	NO	34.451	0	NIL	0	0	
	3	ICICI Bank	F-3	22.04.2022	1017024100	1017024100	FORM C	securities. The value of the securities are as below. 1. First pari passu charges on entire curren assets of DDIL along with other consortium working capital lendrs(apportioned value of ICICI Bank -Rs.1,398.0 million-calculated based on provisional financial for FY2021). 2. First pari passu charges on entire unencumbered movable fixed assets of DDII (11 dredgers)along with other consortium working capital lenders(apportioned value of ICICI Bank -Rs.158.2 million-calculated based on valuationreport dated March 30,2021). 3. Equitable mortage on the office building of DDIL situated at 6-3-1113/2, DDIL Bhavan, B.S. Maktha, Begumpet along with other consortium working capital lenders(apportioned value of ICICI Bank-Rs.17.7 million-calculated based on valuation report dated March 30,2021). 4. Unconditional and irrevocable personal guarantees of. (a).Mr Rajesh Kumar Jhunjhunwala. (b).Mr. A. Rajendra. (c).Mrs. A. Vijay Lakshmi. 5. Unconditional abd irrevocable corporate guarantee of Viraj Marine Project Private Limited(holding company of DDIL). 6. Pledge of 5,512,765 share of DDII held by Viraj Marine	mentioned above is coverd by personal /corporate guarantee executed in favour of working capital consortium lenders on the entire facility amount along with overdue amounts if any; (iv) Details of guarantors: 1.Viraj Marine Project Private Limited(Corporate guarantor), registered at Plot No.148, Survey No.69/1, Ravi Colony, Trimulgherry, Secunderabad, Hyde rabad, Telangana-500015. 2.Mr. Rajesh Kumar Jhunjhunwala, residing at 14, Chowpatty View, Morvi Lane, Chowpatty, Mumbai, Maharashtra-400007. 3.Mr. A. Rajendra, residing at plot no.148, Survey no.69/1, Ravi Colony, Trimulgherry, Hyderabad, Telangana-500015. 4.Mrs A. Vijaylakshmi , residing at Plot No 148, Survey No.69/1, Ravi Colony, Trimulgherry, Hyderabad, Telangana-500015.		15.485	0	NIL	0	0	